Expenditure on judicial infrastructure

2339. SHRI N.K. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has recently decided to spend Rs. 15000 crore during the next few years to ensure that every court be turned into a fast track court and also to dispose of each case within a maximum period of just three years;
- (b) if so, the details of the modalities worked out to provide resources in courts so that the target is achieved; and
- (c) the role of the State Government in providing infrastructure in courts for speedy disposal of cases?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Primarily, it is the responsibility of the State Government to provide infrastructural facilities for the judiciary in the State. However, to augment the resources of the State Governments in this regard, the Central Government provides funds to the State Governments under various Schemes/Projects.

The Government has decided, in principle, to set up a 'National Mission for Delivery of Justice and Legal Reforms'. It is expected that the period of pendency of cases in the courts will reduce from an average of 15 years to an average of three years, after the National Mission gives effect to its strategies to fully implement the Action Plan envisaged in the Vision Statement presented in the National Consultation held in October, 2009 in New Delhi. This Department is currently in the process of finalizing the matter of setting up of the National Mission.

Separately, the Government has accepted the recommendations of the 13th Finance Commission (TFC) for provision of Rs. 5000 crore for improvement of delivery of Justice in the country. The recommendations include setting up of morning/evening/shift/special magistrates' Courts and strengthening of alternate dispute resolution mechanisms such as mediation, conciliation and Lok Adalats.

Appointment of Notaries in Gujarat

2340. SHRI VIJAYKUMAR RUPANI: Will the Minister of LAW AND JUSTICE be pleased to state: